

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.214  
**CP(IB)/158(AHM)2021**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India Through Mr. Ashutosh Agarwal  
V/s  
Abhay Narendra Lodha

.....**Applicant**

.....**Respondent**

**Order delivered on 01/12/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pulkitesh Dutt Tiwari, Adv. a.w Ms. Bency  
Ramakrishnan, Adv.  
For the Respondent : Mr. Priyank Dave, Adv. for Mr. Jaimin Dave, Adv.

**ORDER**

Ld. Counsel for the applicant submitted that he do not want to file any rejoinder to the synopsis filed by other side. On 28.11.2023, respondent is directed to file written submission but till date no written submission is filed. Respondent is directed to file written submission, if any, today itself before uploading of daily orders.

Order is Reserved.

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-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**